

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.280/TT/2015

Date: 28.12.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for **Asset-I**: Balance portion of 400 kV D/C Maithan Gaya transmission line CKT II including multi circuit, **Asset-II**: Balance portion of 400 kV D/C Maithan Gaya transmission line CKT I including multi circuit, **Asset-III**: 1 no. 400 kV Line Bay at 765/400 kV Gaya Sub-station (Koderma II Bay) and **Asset IV**: 765 kV Line Bay at 765/400 kV Gaya Sub-station associated with 765 kV S/C Gaya Balia transmission line under common scheme for 765 kV pooling stations and network for NR, import by NR from ER and from NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by **11.1.2016** :-

- i. Submit the computation of interest during construction on cash basis from the date of infusion of debt fund up to Scheduled COD and from Scheduled COD to Actual COD of the Asset; Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- ii. Submit Auditor's Certificate for capital cost incurred indicating actual payment made on cash basis made and balance payments to be made

under balance and retention payment for all the assets. Furnish RCE, if any along with the apportioned approved cost.

- iii. Submit the time over run analysis with standard method such as PERT chart/L2 schedule, and explain/justify the activities affected which causes the delay in project execution. Also furnish the efforts made by the petitioner to reduce the delay and consequent cost implication.
- iv. Reconcile the different values submitted in the form as under:
 - a) In table in page no. 19 of the petition has submitted estimated cost as on COD for Asset-II as ₹4354.57 lakh whereas in Form 5 it has submitted ₹4812 lakh. Petitioner is required to reconcile the difference;
 - b) Petitioner in table in page no. 19 of the petition has submitted Initial spares for Asset-III as ₹49.67 lakh whereas in management certificate submitted for Asset-III it is ₹22.03 lakh in page no. 161 of the petition. Petitioner is required to reconcile the difference.
- v. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date.ort of trial operation or commercial operation date for assets achieved COD along with the commissioning of communication system.
- vi. Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-
(M.M.Chaudhari)
Asst. Chief (Fin)